

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 11

IA(I.B.C)/ 2377(MB)2022 IA(I.B.C)/ 2376(MB)2022 IA(I.B.C)/  
2375(MB)2022 IN C.P. (IB)/1165(MB)2021

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **01.05.2024**

NAME OF THE PARTIES : **Marvel Zephyr Co-operative Housing**  
**Society Limited**

**VS**

**M/s. Marvel Landmarks Private Limited**

**For OC** : None Present

**For CD** : Adv. Vidit Kumat

**Section 9 of IBC**

---

**ORDER**

- 1.This is a transferred matter from Court V.
- 2.Counsel for CD submits that the matter is being settled. However, there is no representation for OC today.
- 3.In view of the above, Registry is directed to issue fresh notice to OC clearly intimating the next date of hearing. Registry shall file service affidavit along with notice sent to both the parties by usual modes, including postal receipt, track reports, e-mail. **List on 22.05.2024.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**  
//SMM//

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**